

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 251 OF 2018 &
IA NOs. 1233 & 1234 OF 2018**

Dated: 6th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Global Energy Private Limited	Appellant(s)
Versus		
Maharashtra Electricity Regulatory Commission & Ors.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Hemant Singh Mr. Nishant Kumar Ms. Aastha Chawla
Counsel for the Respondent(s)	:	Mr. Ranauk Jain h/f Mr. Buddy A. Ranganadhan for R-1 Mr. Roshan Tanna for R-2 & R-3

ORDER

Issue notice on the appeal as well as on the IA No. 1234 of 2018 (Appln. for stay) to the Respondents returnable on 25.09.2018. Mr. Raunak Jain, learned counsel appearing on behalf of Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Roshan Tanna, learned counsel takes notice on behalf of Respondent Nos.2 & 3 and seeks a week's time to file reply to the interim application. Dasti, in addition, is permitted.

List the matter on **25.09.2018**. In the meantime, learned counsel for respondent Nos. 2 & 3 may file reply to the interim application on or before 14.09.2018 with advance copy to the other side.

(S. D. Dubey)
Technical Member
ts/mk

(Justice Manjula Chellur)
Chairperson